

[Shri P. K. Deo]

Mehta. So it is incomplete. It is defective because Shri Asoka Mehta's name appears against item 11..... (*Interruption*). Today he is a Private Member, how he is going to move a motion like a Minister?

MR. SPEAKER: Will you kindly sit down now at least? I may say for the information of the hon. Members that some Members of the Congress Party, Shri Chengalraya Naidu and others—I can even give their names—came to me in the morning and said that they wanted to raise the same thing that the hon. Member has raised. I told them that they could raise it at the appropriate time. Shri Nath Pai and Shri Atal Bihari Vajpayee also came to my Chamber at 10 or 10-30 and I told them also that they can raise it at the appropriate time but I cannot force a Minister to make a statement; it is not within my competence. I thought, both of them were convinced. But if hon. Members wanted to raise it, at least Shri Asoka Mehta's name should be mentioned against an item. That I could understand. So, the moment both these leaders came to me, I got it included in the agenda so that they may raise it..... (*Interruption*). I do not know what else can I do? I wanted to accommodate the Congress Members and the Opposition leaders when they came to me. But you rise just whenever you choose.

SHRI P. K. DEO: I owe an explanation to my constituents.

SHRI SHEO NARAIN (BASTI): No one can compel any ex-Minister to make a statement. It depends on him. You have seen this example in the case of Uttar Pradesh..... (*Interruption*).

SHRI SURENDRANATH DWIVEDI: Sir, May I have your permission to make a request before you go to the List of Business?

MR. SPEAKER: I will call you after the papers are laid on the Table.

12.39 HRS.

#### PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS ETC. OF MADRAS AND KANDLA PORT TRUSTS AND MERCHANT SHIPPING (MASTERS) RULES

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): Sir, I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

- (i) Annual Accounts of the Madras Port Trust for the year 1966-67 and Audit Report thereon.
- (ii) Annual Accounts of the Kandla Port Trust for the year 1966-67 and Audit Report thereon.  
[Placed in Library. See No. LT-1837/68.]

(2) A copy of the Merchant Shipping (Masters) Rules, 1968, published in Notification No. G.S.R. 1284 in Gazette of India dated the 13th July, 1968, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-1838/68.]

KANPUR AND MEERUT UNIVERSITIES (REMOVAL OF DIFFICULTIES) ORDER AND ANNUAL ACCOUNTS OF UNIVERSITY GRANTS COMMISSION

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Sir, I beg to lay on the Table—

- (1) (i) A copy of the Kanpur and Meerut Universities (Removal of Difficulties) Order, 1968, published in Notification No. CI(R)/3670/XV-39 (74)-1966 dated the 7th May, 1968, under sub-section (2) of section 50 of